

Sr. No.	Type of Deed	Stamp Duty in Rs.	Registration Fee in Rs.	Pasting fee in Rs.
1.	Adoption Deed	200	100	20
2.	Sale, Gift, Conveyance & Sub Conveyance	5% on value or amount of consideration (whichever is higher)	1% on the value or consideration subject to maximum of Rs. 10000/-	20
3.	Exchange Deed	3% on value of the property, whose value is higher.	-do-	20
4.	Lease Deed for a period upto 5 years.	2% on Annual Average Rent AND 3% on Security/Advance rent.	1% on the Annual Average Rent subject to maximum of Rs. 10000/-	20
5.	Lease Deed for a period above 5 years and upto 10 years.	3% on Annual Average Rent AND 3% on Security/Advance rent.	-do-	20
6.	Lease Deed for a period above 10 years and upto 20 years.	3% on twice of Annual Average Rent AND 3% on Security/Advance rent.	-do-	20
7.	Lease Deed for a period above 20 years and upto 30 years.	3% on thrice of Annual Average Rent AND 3% on Security/Advance rent.	-do-	20
8.	Lease Deed for a period above 30 years and upto 100 years.	3% on Four times of Annual Average Rent AND 3% on Security/Advance rent.	-do-	20
9.	Partnership Deed	23	1000	20
10.	WILL/Cancellation of WILL	Nil	200	20
11.	DOUBLE WILL	NIL	400	20
12.	Family Settlement	2% on value of the property(ties)	1% on the value or consideration subject to maximum of Rs. 10000/-	20
13.	Transfer of Lease Rights by way of Sale	3%	-do-	20
14.	Transfer of Sub	3%	-do-	20

	Lease Rights by way of Sale			
15.	Gen. Power Attorney	75	50	20
16.	Gen. Power Attorney given for or by more than five persons	150	50	20
17.	Gen. Power Attorney with Sale power	3% on the value of the property or consideration, whichever is higher	50	20
18.	Special Power of Attorney	15	25	20
19.	Special Power Attorney with Sale power	3% on the value of the property or consideration, whichever is higher	25	20
20.	Cancellation of Gen. Power of Attorney	15	50	20
21.	Cancellation of Special Power of Attorney	5	25	20
22.	Agreement to sell	5% on token or earnest money	1% on token or earnest money subject to maximum of Rs. 10000/-	20
23.	Trust Deed	5% on the amount involved in Trust Deed	Half of Stamp duty subject to minimum of Rs. 50/-	20
24.	Transfer Deed	Exempted (in case of Blood relations falls under the exempted category)	1% on the value of the property subject to maximum of Rs. 10000/-	20
25.	Court Decree/Order	Depends upon the nature of the Court Decree/order	1% on the value of the property subject to maximum of Rs. 10000/- and minimum of Rs. 50	20